

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Petition No. 300/MP/2018

Date: 24.5.2019

To,

Shri Venkatesh,  
Advocate,  
SKV Law Offices,  
B-50, Defence Colony,  
New Delhi- 110024

Sir,

**Subject: Petition No. 300/MP/2018:** Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13 of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period.

**Ref:** Your letters dated 9.5.2019 & 15.5.2019

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With reference to your letters dated 9.5.2019 & 15.5.2019 on the above mentioned subject, I am directed to inform that your request for extension of time to file rejoinder has been granted till **31.5.2019**. No further extension of time shall be granted for any reason.

Yours sincerely

**Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)